



COMPETITION APPELLATE TRIBUNAL

UTPE 26/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Ms. Pravin Tripathi  
Member

IN THE MATTER OF:

DG [ I & R ] ...Complainant

Vs.

Cadila Pharmaceuticals Ltd. ...Respondent

Appearances : Shri C. Shanmugam, ADG for the DG

Ms. Inderjeet Sidhu, Advocate for the Respondent

ORAL ORDER

13<sup>th</sup> September 2010

Rejoinder, if any, shall be filed within four weeks. The matter shall  
be listed on 13<sup>th</sup> December 2010.

[ Dr. Justice Arijit Pasayat ]  
Chairman

[ Rahul Sarin ]  
Member

[ Pravin Tripathi ]  
Member

COMPETITION APPELLATE TRIBUNAL

CA 84/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Ms. Pravin Tripathi  
Member

IN THE MATTER OF:

Manmohan Anand ...Applicant

Vs.

DLF ...Respondent

Appearances : Shri Abhay N. Das, Advocate for the Applicant

Ms. Rajeshwari, Advocate for the Respondent

ORAL ORDER

13<sup>th</sup> September 2010

Reply shall be filed within four weeks. The matter shall be listed on  
13<sup>th</sup> December 2010.

[ Dr. Justice Arijit Pasayat ]  
Chairman

[ Rahul Sarin ]  
Member

[ Pravin Tripathi ]  
Member

COMPETITION APPELLATE TRIBUNAL

CA 86/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Ms. Pravin Tripathi  
Member

IN THE MATTER OF:

Anurag Sharma ...Applicant

Vs.

Nitishree Infrastructure Ltd. ...Respondent

Appearances : Advocate for the Respondent

ORAL ORDER

13<sup>th</sup> September 2010

As a last chance, four week's time is granted for filing reply.  
Rejoinder, if any, shall be filed within two weeks thereafter. List the  
matter on 13<sup>th</sup> December 2010.

[ Dr. Justice Arijit Pasayat ]  
Chairman

[ Rahul Sarin ]  
Member

[ Pravin Tripathi ]  
Member

COMPETITION APPELLATE TRIBUNAL

IA 33/2008  
RTPE 17/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Ms. Pravin Tripathi  
Member

IN THE MATTER OF:

Namod Auto Engineers Pvt. Ltd. ...Applicant

Vs.

Tata Motors Ltd. ...Respondent

Appearances : Shri Dushyant Arora, Advocate for the Applicant

Shri Aditya Narain along with  
Ms. Jasmine Damkewala and  
Shri Saurabh Seth, Advocates for the Respondent

ORAL ORDER

13<sup>th</sup> September 2010

At the request of the learned counsel for the respondent, the matter  
is adjourned to 13<sup>th</sup> December 2010.

[ Dr. Justice Arijit Pasayat ]  
Chairman

[ Rahul Sarin ]  
Member

[ Pravin Tripathi ]  
Member

COMPETITION APPELLATE TRIBUNAL

UTPE 193/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Ms. Pravin Tripathi  
Member

IN THE MATTER OF:

M/s. Computer Media Dealer's Association  
Delhi [ Regd.] ...Complainant

Vs.

M/s. Sansumg Electronics Pvt. Ltd. & Anr. ...Respondent

Appearances : Shri Aditya Narain along with  
Shri Amitabh Marwah, Advocates for the  
Complainant

ORAL ORDER

13<sup>th</sup> September 2010

The learned counsel for the complainant states that the entire order sheets and documents filed before the Delhi High Court in CS(OS) No. 1602 of 2006 titled Samsung Electronics Ltd. & Anr. Versus G. Chaudhary & Anr. shall be placed on record.

List the matter on 13<sup>th</sup> December 2010.

[ Dr. Justice Arijit Pasayat ]  
Chairman

[ Rahul Sarin ]  
Member

[ Pravin Tripathi ]  
Member

COMPETITION APPELLATE TRIBUNAL

UTPE 31/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Ms. Pravin Tripathi  
Member

IN THE MATTER OF:

Shri Arvind Kumar Garg ...Complainant

Vs.

H.D.F.C. Bank Ltd. ...Respondent

Appearances : Shri Tapas Ranjan Padhi, Advocate for the  
Respondent

ORAL ORDER

13<sup>th</sup> September 2010

Reply shall be filed within four weeks. The matter shall be listed  
on 13<sup>th</sup> December 2010.

[ Dr. Justice Arijit Pasayat ]  
Chairman

[ Rahul Sarin ]  
Member

[ Pravin Tripathi ]  
Member

COMPETITION APPELLATE TRIBUNAL

CA 85/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Ms. Pravin Tripathi  
Member

IN THE MATTER OF:

Shri Pannalal ...Applicant

Vs.

Baroda Eastern Uttar Pradesh  
Gramin Bank & Anr. ...Respondent

Appearances : Shri M.K. Sinha, Advocate for the Applicant

ORAL ORDER

13<sup>th</sup> September 2010

This petition is not maintainable before the Monopolies and Restrictive Trade Practices Commission [ in short the "Commission" ] as the alleged allegations relates to the alleged deficiency of service. Such a dispute cannot be adjudicated by the Commission. It is open to the applicant to move the appropriate Forum. The CA is, accordingly, disposed of.

[ Dr. Justice Arijit Pasayat ]  
Chairman

[ Rahul Sarin ]  
Member

[ Pravin Tripathi ]  
Member



COMPETITION APPELLATE TRIBUNAL

30(117)UTPE/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Ms. Pravin Tripathi  
Member

IN THE MATTER OF:

V. Giridharan ...Complainant

Vs.

Usha Brite Ltd. & Anr. ...Respondent

Appearances : Complainant in person.

ORAL ORDER

13<sup>th</sup> September 2010

Notice be issued. List the matter on 13<sup>th</sup> December 2010.

[ Dr. Justice Arijit Pasayat ]  
Chairman

[ Rahul Sarin ]  
Member

[ Pravin Tripathi ]  
Member

COMPETITION APPELLATE TRIBUNAL

RTPE 262/1995

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Ms. Pravin Tripathi  
Member

IN THE MATTER OF:

DG [ I & R ]	
Time Magnetic (I) Ltd.	...Complainant
Vs.	
Film Maker Combine & Others	...Respondent

Appearances : Shri C. Shanmugam, ADG for the DG

Shri C.M. Sharma, Proxy counsel for  
Shri S.K. Sharma, Advocate for Respondent Nos.  
1 & 2  
Representative on behalf of Respondent No.3

ORAL ORDER

13<sup>th</sup> September 2010

Shri Sharma states that he is not getting any co-operation from his client. It is, therefore, requested that he wants to withdraw from the case. A prayer is made on behalf of Respondent No.3 for an adjournment. The matter is adjourned to 14<sup>th</sup> December 2010.

The learned counsel for Respondent Nos. 1 & 2 has requested that Notice may be sent directly to Respondent Nos. 1 & 2.

[ Dr. Justice Arijit Pasayat ]  
Chairman

[ Rahul Sarin ]  
Member

[ Pravin Tripathi ]  
Member

COMPETITION APPELLATE TRIBUNAL

IA 19/2009

UTPE 52/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Ms. Pravin Tripathi  
Member

IN THE MATTER OF:

M/s. Alka Gupta & Anr. ...Complainant

Vs.

M/s. D.L.F. Ltd. ...Respondent

Appearances : Shri B.R. Sachdeva along with  
Shri Sanjay Sharma, Advocates for the  
Complainant

Shri R. Narain along with  
Ms. Rajeshwari Shukla, Advocates for the  
Respondent

ORAL ORDER

13<sup>th</sup> September 2010

As a last chance, four week's time is granted for filing the reply. In the meantime, parties may explore the possibility for an out of court settlement.

The matter shall be listed on 14<sup>th</sup> December 2010.

[ Dr. Justice Arijit Pasayat ]  
Chairman

[ Rahul Sarin ]  
Member

[ Pravin Tripathi ]  
Member

COMPETITION APPELLATE TRIBUNAL

RTPE 20/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Ms. Pravin Tripathi  
Member

IN THE MATTER OF:

DG [ I & R ] ...Complainant

Vs.

Bharti Airtel & Ors. ...Respondent

Appearances : Shri C. Shanmugam, ADG for the DG

Shri Aditya Narain, Advocate for Respondent  
No.1

Smarika Singh, Advocate for Respondent No.2.

ORAL ORDER

13<sup>th</sup> September 2010

Affidavit of evidence of the respondent shall be filed within four weeks. If any, documents are filed, the admission/denial shall take place on 1<sup>st</sup> December 2010. The matter shall be listed on 14<sup>th</sup> December 2010.

[ Dr. Justice Arijit Pasayat ]  
Chairman

[ Rahul Sarin ]  
Member

[ Pravin Tripathi ]  
Member

COMPETITION APPELLATE TRIBUNAL

CA 14/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Ms. Pravin Tripathi  
Member

IN THE MATTER OF:

R.P.S. Barar, IPS Retd. ...Applicant

Vs.

M/s. National Insurance Company ...Respondent

Appearances : Ms. Jasmine Damkewala along with  
Shri Saurabh Seth, Advocates for the Applicant

Shri M.K. Tiwari, Advocate for the Respondent

ORAL ORDER

13<sup>th</sup> September 2010

At the request of the counsel for the applicant, the matter is  
adjourned to 14<sup>th</sup> December 2010.

[ Dr. Justice Arijit Pasayat ]  
Chairman

[ Rahul Sarin ]  
Member

[ Pravin Tripathi ]  
Member

COMPETITION APPELLATE TRIBUNAL

UTPE 41/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Ms. Pravin Tripathi  
Member

IN THE MATTER OF:

R.K. Saxena

...Complainant

Vs.

Dabur Foods Pvt. Ltd.

...Respondent

Appearances : Shri Aditya Narain, Advocate for the Respondent

ORAL ORDER

13<sup>th</sup> September 2010

Affidavit of evidence of RW-1 shall be filed in course of the day. If any, documents are filed, the admission/denial shall take place on 1<sup>st</sup> December 2010. The matter shall be listed on 14<sup>th</sup> December 2010.

[ Dr. Justice Arijit Pasayat ]  
Chairman

[ Rahul Sarin ]  
Member

[ Pravin Tripathi ]  
Member

COMPETITION APPELLATE TRIBUNAL

RTPE 83/2001

RTPE 84/2001

RTPE 85/2001

RTPE 86/2001

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Ms. Pravin Tripathi  
Member

IN THE MATTER OF:

DG [ I & R ]	...Complainant
Vs.	
Ranbaxy Laboratories Ltd. & Anr.	...Respondent

Appearances : Shri C. Shanmugam, ADG for the DG

Shri Monark Gahlot, Advocate for Respondent  
No.1

Shri Shobhit Chandra, Advocate for Respondent  
No.2

ORAL ORDER

13<sup>th</sup> September 2010

Order dated 25<sup>th</sup> February 2010 shall be complied with within four weeks. If it is not done, the original affidavit shall be accepted. The matter shall be listed on 15<sup>th</sup> December 2010.

[ Dr. Justice Arijit Pasayat ]  
Chairman

[ Rahul Sarin ]  
Member

[ Pravin Tripathi ]  
Member

COMPETITION APPELLATE TRIBUNAL

UTPE 103/2005  
CA 43/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Ms. Pravin Tripathi  
Member

IN THE MATTER OF:

Cr. & Sons Builders ...Complainant

Vs.

Saini Heavy Industries India Pvt.  
Ltd. & Anr. ...Respondent

Appearances : Shri Anand Nandan, Advocate for the Complainant

Shri Dinesh Sabharwal, Advocate for the  
Respondent

ORAL ORDER

13<sup>th</sup> September 2010

At the request of the counsel for the complainant, the matter is adjourned to 15<sup>th</sup> December 2010. The respondent's witness, Shri Mukesh Manghani, is present.

[ Dr. Justice Arijit Pasayat ]  
Chairman

[ Rahul Sarin ]  
Member

[ Pravin Tripathi ]  
Member



COMPETITION APPELLATE TRIBUNAL

CA 83/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Ms. Pravin Tripathi  
Member

IN THE MATTER OF:

Ravi Bhakru & Anr. ...Complainant

Vs.

Bhanot Properties ...Respondent

Appearances : Shri C.P. Vig, Advocate for the Complainant

Shri Abrar Ali along with  
Dr. Bipink, Advocates for the Respondent

ORAL ORDER

13<sup>th</sup> September 2010

Learned counsel for the complainant shall file the affidavit of legal heirs on behalf of Complainant No.1. Copy be supplied to the learned counsel for the respondent. Reply, if any, shall be filed within four weeks.

List this matter on 14<sup>th</sup> December 2010.

[ Dr. Justice Arijit Pasayat ]  
Chairman

[ Rahul Sarin ]  
Member

[ Pravin Tripathi ]  
Member

**COMPETITION APPELLATE TRIBUNAL**  
**NEW DELHI**

**13.09.2010**  
**CA 170/2007**

**IN THE MATTER OF:**

**M/S. DINESH TRADING CO.**

**Vs.**

**NEW HOLLAND TRACTORS (I) PVT. LTD.**

**APPEARANCES:Shri A.P. Singh, Advocate for the applicant.**

**Ms. Seema Sundd, Advocate for the respondent.**

The matter is fixed for admission/denial of the Applicant's documents.

The learned counsel for the respondent admitted the annexure 1, 2, 3, 4, 5, 7 of the list of documents and the documents at page numbers 25 to 50. Denied the documents are at serial numbers 6, 8 and the documents at page numbers 20 to 24 and 51 to 54.

The matter shall be placed before the Hon'ble Tribunal on 06.10.2010.

(V. Sreenivas)  
Dy. Director (E)

**COMPETITION APPELLATE TRIBUNAL**  
**NEW DELHI**

**13.09.2010**

**UTPE 136/2007**

**IN THE MATTER OF:**

**M/S. DINESH TRADING CO.**

**Vs.**

**NEW HOLLAND TRACTORS (I) PVT. LTD.**

**APPEARANCES:Shri A.P. Singh, Advocate for the applicant.**

**Ms. Seema Sundd, Advocate for the respondent.**

The matter is fixed for admission/denial of the Complainant's documents.

The learned counsel for the respondent admitted the documents at srl. no. 1 to 5, 7, 9, 11 and the documents pages number 25 to 50 of the notice to admit documents dated 24.07.2010. Denied the documents at serial number 6, 8 and the documents at page numbers 22 to 24 and 51 to 54.

The matter shall be placed before the Hon'ble Tribunal on 06.10.2010.

(V. Sreenivas)  
Dy. Director (E)

**COMPETITION APPELLATE TRIBUNAL**  
**NEW DELHI**

**13.09.2010**  
**CA 362/1999**

**IN THE MATTER OF:**

**SH. ASHWANI KHEMKA**  
**Vs.**  
**M/S. GENERAL MOTORS (I) LTD.**

**APPEARANCES:     None for the parties.**

The matter is fixed for admission/denial of the Respondent's documents.

Shri S.C. Sharma, advocate for R-2 appeared in the forenoon session and submitted that they do not have any documents for admission/denial.

The matter shall be now listed before the Hon'ble Tribunal on 07.10.2010.

(V. Sreenivas)  
Dy. Director (E)

**COMPETITION APPELLATE TRIBUNAL**  
**NEW DELHI**

**13.09.2010**

**RTPE 13/2006**

**IN THE MATTER OF:**

**D.G.(I&R)**

**Vs.**

**M/s. INDIA AUTO INDUSTRIES PVT. LTD. & ORS.**

**APPEARANCE:Shri Om Prakash, STA of the D.G.(I&R).**

**Shri. Saurabh Khanna, Advocate for the informant.**

**Sh. Padmanabhan, Advocate for the R-2.**

**Sh. Naresh Thanai, Advocate for the R-3.**

**Sh. U.P. Mathur, Advocate for the R-4.**

The admission/denial of the D.G.'s documents by respondent no.3 & 4 is already completed. The matter is listed for admission denial of the D.G.'s documents by respondent no.1 and 2. R-1 is not represented today.

The learned counsel for R-2 admitted the documents at serial number 2, 6 and 7 of the notice admitted documents dated 09.04.2010. Denied the documents are at serial number 1 and 3. He states that the documents at serial number 4, 5, 8 and 9 do not pertain to them.

The matter shall be placed before the Hon'ble Tribunal on 05.10.2010.

(V. Sreenivas)  
Dy. Director (E)